

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 108
(IB)-988(PB)/2019

IN THE MATTER OF:

Corporation Bank

v.

M/s. Unnati Fortune Hotmart Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.07.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. PRADEEP R. SETHI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the Respondent

Ms. Suruchi Kumari & Ms. Ekta Choudhary, Advs.
Ms. Reeva Gujral & Ms. Indraprateek Naidu, Advs.

ORDER

Against the same corporate debtor M/s. Unnati Fortune Hotmart Pvt. Ltd., C.P. No. (IB)-449(PB)/2018 has already been admitted on 11.06.2019 and the CIR Process is in progress. Accordingly, the petitioner in the present petition may file its claim before the IRP which shall be considered in accordance with law. It is made clear that if for any reason the order dated 11.06.2019 is set aside by the National Company Law Appellate Tribunal or by Superior Court then liberty is granted to the petitioner to file appropriate application for revival of the petition in the present case.

C.P. (IB)-988(PB)/2019 stands disposed of subject to observation made.

Sd/-

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)